

TO BE PUBLISHED IN PART II SECTION 3-SUBSECTION(1)  
OF THE GAZETTE OF INDIA EXTRAORDINARY.

Government of India  
Department of Revenue & Banking  
(Revenue Wing)

.....

New Delhi, the dated 23-12-1976.

NOTIFICATION  
INCOME-TAX

G.S.R. No. WEPREAS the annexed Agreement between the Government of India and the Union of Soviet Socialist Republics on Merchant Shipping has been concluded;

AND WHEREAS Article 15 of the said Agreement provides for the avoidance of double taxation in respect of taxes on income derived from the carriage of cargo;

NOW, therefore, in exercise of the powers conferred by section 90 of the Income-tax Act, 1961 (43 of 1961) and section 24A of the Companies (Profits) Surtax Act, 1964 (7 of 1964), the Central Government hereby directs that the provisions of the said Article of the said Agreement shall be given effect to in the Union of India.

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Notif. No. 1588-14-20-12-76

नई दिल्ली, दिनांक 23 दिसम्बर, 1966

अधिसूचना - No. 1588

आय-कर

सा० का० नि० संस्था                      यतः भारत सरकार और सोवियत  
समाजवादी गणतन्त्रीय संघ के बीच वाणिज्यिक जहाजरानी के सम्बन्ध में  
संलग्न करार कर लिया गया है ;

और यतः नौभार-वहन से प्राप्त आय पर करों के सम्बन्ध में, उक्त  
करार के अनुच्छेद 16 में, दोहरा करायान के निवारणार्थ व्यवस्था है ;

अतः, अब, आय-कर अधिनियम, 1961 (1961 का 43) की धारा  
90 और कम्पनी (लाभ) अति-कर अधिनियम, 1964 (1964 का 7) द्वारा  
प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार स्तब्धद्वारा निदेश देती है  
कि उक्त करार के उक्त अनुच्छेद के उपबन्ध भारतीय संघ में प्रभावी होंगे ।

समाप्त